

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

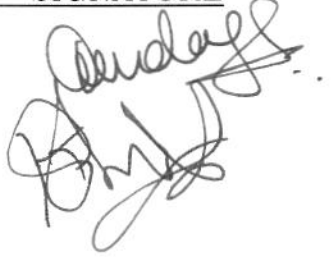


C.P No. 595/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE PARTIES: HDFC Bank Ltd
V/s
Esskay Motors Pvt Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Ms. Vrunda Dage	Advocate	
	Mr. Karl Shroff	Counsel	
②	Mr. Premal Krishan w/ Santalp Anantwaa	Advocate for Applicar	

Order

CP No.595/I&BP/NCLT/MB/MAH/2017

For having the Financial Creditor and the Corporate Debtor filed Consent Terms arrived at between the parties reflecting the corporate debtor agreeing to repay ₹33,00,000 by 2.5.2017 and the remaining balance amount of ₹99,27,784.63 to pay by 17.5.2017, this Bench, by looking at the Consent Terms between the parties, at request of the Financial Creditor, this Application is hereby dismissed in terms of Consent Terms as agreed between the parties.

Contd....2/-

It is hereby made clear that if the parties failed to adhere to the Consent Terms arrived at between the parties, the Financial Creditor is at liberty to approach this Bench on the same cause of action.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Encls: Consent Terms.